

NHRC issues notice to govt. over juvenile home death

The Hindu Bureau

NEW DELHI

The National Human Rights Commission (NHRC) on Wednesday issued a notice to the Delhi government over the alleged murder of a 17-year-old boy by fellow inmates of a government-run juvenile home in north Delhi's Majnu Ka Tila.

'Serious violation'

Stating that the incident raises a "serious violation of human rights", the NHRC issued a notice to Delhi Chief Secretary Dharmendra and Police Commissioner Sanjay Arora seeking a detailed report on the matter within three weeks.

The NHRC has sought the inquest and post-mortem examination reports, along with the final cause of the minor's death, as well as the findings of a magisterial inquiry.



NHRC seeks report on teenager's murder in Delhi's juvenile home

STATESMAN NEWS SER-VICE

NEW DELHI, 25 JUNE

The National Human Rights Commission (NHRC) has issued notices to the Delhi Chief Secretary and the Commissioner of Police calling for detailed reports on the alleged murder of a 17-year-old boy in a government-run juvenile home in the Majnu ka Tila area of Delhi.

The NHRC took suo motu cognisance of media reports thata 17-year-oldboy, lodged in a government-run juvenile home of the national capital died due to injuries inflicted by two of his fellow inmates, and issued notices to the authorities concerned, asking them to submit their reports within the next three weeks, an official release said.

The incident occurred on June 17, and the victim, after hewas rushed to the hospital, was declared dead upon arrival by the doctors.

The victim was detained at the Hauz Khas police station The juvenile home inmate was killed in a scuffle over a dispute over bathing in the washing zone. The inmates involved in the attack on him have been booked under Sections 302 (punishment for murder) and 34 (joint liability) of the IPC by the Police.

as one of the accused in an attempted murder case before being put in the juvenile home.

The juvenile home inmate was killed in a scuffle over a dispute over bathing in the washing zone. The inmates involved in the attack on him have been booked under Sections 302 (punishment for murder) and 34 (joint liability) of the IPC by the Police.

Also, an inquiry into the matter is being conducted by the Judicial Magistrate First Class (JMFC).



किशोर की मौत का एनएचआरसी ने संज्ञान लिया

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बुधवार को दिल्ली के मजनू का टीला इलाके में सरकारी किशोर गृह में 17 वर्षीय लड़के की कथित तौर पर पीट-पीटकर हत्या से संबंधित मीडिया रिपोर्टों का स्वतः संज्ञान लिया। आयोग ने दिल्ली के मुख्य सचिव और पुलिस आयुक्त को तीन सप्ताह के भीतर व्यापक रिपोर्ट पेश करने का भी निर्देश दिया। घटना कथित तौर पर 17 जून को हुई थी। शौचालय का उपयोग करने को लेकर दो कैदियों के हमले में किशोर गंभीर रूप से घायल हो गया था। पुलिस के अनुसार, पीड़ित नहाने गया था, तभी एक अन्य किशोर के साथ विवाद हुआ और हिंसक झड़प हुई, जिसमें दूसरा कैदी भी शामिल हो गया। घायल लड़के को अस्पताल ले जाया गया, जहां उसे मृत घोषित कर दिया गया। एजेंसी



वाराणसी में 48 घंटों में तीन बंदियों की मौत पर राष्ट्रीय मानवाधिकार आयोग गंभीर

जागरण संवाददाता, वाराणसी

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने वाराणसी के केंद्रीय कारागार और जिला जेल में 48 घंटे के भीतर तीन बंदियों की मौत के मामले का मीडिया रिपोर्ट के आधार पर स्वतः संज्ञान लिया है। इस संबंध में महानिदेशक जेल पीसी मीना और वाराणसी पुलिस कमिश्नर मोहित अग्रवाल से एक सप्ताह में विस्तृत रिपोर्ट मांगी है। केंद्रीय कारागार व जिला जेल को एनएचआरसी का नोटिस प्राप्त भी हो चुका है।

एनएचआरसी ने जेल और पुलिस के दोनों ही उच्च पदस्थ अधिकारियों से विस्तृत रिपोर्ट में दिवंगत कैदी कुमार उर्फ रामकुमार, महिला बंदी कलावती महानिदेशक जेल और वाराणसी के पुलिस आयुक्त से दो हफ्ते में मांगी रिपोर्ट

जेल प्रशासन का कहना है कि पहले से थी बीमारी, जेल में हुआ था इलाज

देवी व डा. वेंकटेश मौआर की प्रारंभिक स्वास्थ्य जांच रिपोर्ट, पोस्टमार्टम रिपोर्ट व मजिस्ट्रीयल जांच रिपोर्ट भी शामिल करने के लिए कहा है। आयोग ने नोटिस में बीते 15 और 16 जून को केंद्रीय कारागार में कैदी की हृदयाघात से मौत व जिला कारागार में बंद डा. मौआर और कलावती की बीमारी से मौत पर गंभीर चिंता जताई है। आयोग का मानना है कि समाचार रिपोर्ट की सामग्री सत्य है तो यह मानवाधिकारों के उल्लंघन का गंभीर मुद्रा बनेगा।

सेंट्रल जेल के कारापाल अखिलेश कुमार ने बताया कि रामकुमार को पहले से हृदय संबंधी बीमारी से थी। जेल में आने से पहले से उसका इलाज चल रहा था। वहीं, जिला कारागार के अधीक्षक सौरभ श्रीवास्तव ने बताया कि डा. मौआर और कलावती की मौत अचानक तेज बुखार आने के बाद पैदा हुई जटिलताओं के कारण हुई थीं। बिलया के बांसडीह में प्राथमिक स्वास्थ्य केंद्र के अधीक्षक रहे डा. वेंकटेश मौआर को एंटी करप्शन टीम ने रिश्वत लेते रंगे हाथ पकड़ा था। उनकी मौत पर स्वजन ने जेल प्रशासन पर इलाज कराने के बजाय संवेदनहीनता का आरोप लगाया था।



सुधार गृह में किशोर की मौत पर एनएचआरसी ने लिया स्वत : संज्ञान

जासं,नई दिल्ली: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने दिल्ली के मजन का टीला क्षेत्र में स्थित सरकारी किशोर सुधार गृह में 17 वर्षीय किशोर की संदिग्ध मौत के मामले का स्वतः संज्ञान लिया है। किशोर पर 17 जून को उसी सुधार गृह में बंद दो अन्य किशोरों ने हमला किया था, जिससे उसकी मौत हो गई। एनएचआरसी ने कहा है कि यदि रिपोर्टों में वर्णित घटनाएं सत्य हैं, तो यह पीडित किशोर के मानवाधिकारों का गंभीर उल्लंघन है। आयोग ने इस मामले में दिल्ली के मुख्य सचिव और पुलिस आयुक्त को नोटिस जारी कर तीन सप्ताह के भीतर विस्तृत रिपोर्ट दाखिल करने का निर्देश दिया है।

मांगी गई रिपोर्ट में मृत्यु का अंतिम कारण, पूरी जांच रिपोर्ट, पोस्टमार्टम रिपोर्ट और मजिस्ट्रेट द्वारा की गई जांच की रिपोर्ट शामिल होने को कहा गया है। आयोग ने यह भी स्पष्ट किया कि किशोर गृह में इस तरह की हिंसात्मक घटना यह दर्शाती है कि सुरक्षा उपायों में गंभीर खामी रही हैं, जिससे एक बंद किशोर की जान चली गई। एनएचआरसी ने मामले को बेहद संवेदनशील बताते हुए यह भी कहा कि सरकार को यह सुनिश्चित करना होगा कि ऐसे बंदी संस्थानों में बच्चों की सुरक्षा सर्वोच्च प्राथमिकता हो और भविष्य में ऐसी घटनाएं न हों। यह घटना सुधार गृहों में सुरक्षा और निगरानी के मौजूदा हालात पर गंभीर सवाल खडे करती है।

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NHRC seeks report on boycott of ST family after inter-caste marriage

RAJEEV RATHAN Bhubaneswar

The National Human Rights Commission (NHRC) on Wednesday took suo motu cognisance of a report from Rayagada district, where a Scheduled Tribe (ST) family was allegedly subjected to social boycott and coercive rituals following an intercaste marriage.

According to reports dated June 21, a tribal woman married a man belonging to the Scheduled
Caste (SC) community. The
marriage reportedly triggered a backlash from her
native community, who demanded a 'purification'
ritual and threatened indefinite ostracisation if her family failed to comply. Under
pressure, around 40 male
members of the woman's
family were allegedly forced
to undergo tonsure, shaving

of their heads as a symbolic act of penance.

The NHRC, in a statement, said the incident raises "serious issues of violation of human rights" and asked the Chief Secretary of Odisha to submit a detailed report within two weeks. The commission directed the State to clarify the facts of the case, outline the action taken by district authorities and address the broader implica-

tions of the coercive act.

The case has brought into sharp focus the persistence of caste-based discrimination in rural Odisha despite Constitutional guarantees of equality and personal liberty. The NHRC stressed the need to examine whether the act of tonsuring was voluntary or enforced under social pressure, which could constitute a violation of dignity and individual freedom.

As the State Government prepares its response, human rights activists and legal observers say the outcome could set a precedent for how future caste-related incidents are handled in Odisha and elsewhere. The episode highlights the need for greater awareness, legal safeguards and social reform to ensure the right to marry and live with dignity regardless of caste.



Campuses erupt as students demand justice for women

Biju Chhatra Janata Dal leads protests

RAJEEV RATHAN Bhubaneswar

A wave of unrest swept across Odisha's academic institutions on Wednesday as students in colleges and universities staged an unprecedented protest against rising crimes targeting women. The mass mobilisation, termed the All-Odisha Student Strike, was led by the Biju Chhatra Janata Dal (BCJD) and supported by Biju Yuva Janata Dal (BYJD) in the wake of the recent gangrape of a college student at the Gopalpur beach.

From Bhubaneswar's Rajdhani College, Khallikote College and Utkal University to Ravenshaw University and extending to campuses in Koraput, Baleswar, Sambalpur and Jajpur, classrooms were empty as students took to the streets wearing black badges, holding placards and raising slogans demanding justice, dignity and



safety for women.

The protesters targeted the BJP-led Odisha Government, accusing it of failing to protect women and allowing a culture of impunity to take root. "The rise in crimes like gang-rapes, murders and disappearances of women reflects a complete breakdown of law and order," said a student leader in Bhubaneswar. BJD MLAs Byomkesh Ray and Debi Prasad Tripathy, who joined the protests, demanded urgent reforms and concrete action from the government.

The outrage was further amplified by a fact-finding team from the Congress, led by senior leader Deepa Dasmunsi, which visited Gopalpur and reported glaring lapses in security and infrastructure. Congress leader Priyanka Gandhi Vadra condemned the State Government for failing to address the disappearance of over 44,000 women and children in recent years, calling the inaction "a betrayal of women's rights".

Meanwhile, the National Human Rights Commission (NHRC) has taken suo motu cognisance of the Gopalpur incident, directing Odisha's Chief Secretary and DGP to submit a comprehensive report within two weeks on the investigation, the victim's condition and State support mechanisms.

Meanwhile, 34 BJD activists protesting near the Chief Minister's convoy in Aska were detained, and the government announced plans to tighten security at vulnerable locations.

As student anger continues to spread across campuses, one message remains clear: Odisha's youths are no longer willing to tolerate silence and inaction in the face of rising violence against women. Their collective voice demands accountability, justice and systemic change.



Social ostracization of tribal family: NHRC seeks report



STATESMAN NEWS SERVICE

BHUBANESWAR, 25 JUNE:

The National Human Rights Commission (NHRC) has issued a notice to the Odisha Chief Secretary and called for a detailed report on the alleged social ostracization of a family of a ST woman after she married a SC man.

The top rights body sought a report after it took suo motu cognizance of a media report in this regard.

The unsavory incident was reported from Baiganguda village of the Kashipur block of Rayagada district.

The villagers demanded a purification ritual if the family of the woman wanted to be accepted back into the community andwere threatened with an indefinite boycott in case they refused to comply with the ritual.

The family members of the woman succumbed to the diktat of the villagers, and as a part of the ritual, the heads of 40 members of her family were later tonsured.



NHRC takes suo motu cognisance of Odisha family's head tonsure after inter-caste marriage

NEW DELHI, JUN 25

THE National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that the family of a Scheduled Tribe woman was boycotted socially by the villagers after she married a Scheduled Caste man in Odisha.

Reportedly, the villagers demanded a purification ritual if the family of the woman wanted to be accepted back into the community and were threatened with an indefinite boycott in case they refused to comply with the ritual.

The family members of the woman succumbed to the diktat of the villagers, and as a part of the ritual, the heads of 40 members of her family



were tonsured.

The incident was reported from Baiganguda village of the Kashipur block of Rayagada district.

Taking note of the news report, the apex human rights body said the contents of the press report, if true, raise a serious violation of the human rights of the victims.

After a video of the family members sitting in

a field with their heads shaved went viral on social media, the local administration ordered a detailed probe into the matter. A block-level official was sent to the village to investigate the incident.

The NHRC issued a notice to the Odisha Chief Secretary and called for a detailed report on the matter within two weeks.

Established under the

Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights. Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, and dignity of individuals guaranteed by the Constitution or embodied in the International Covenants and enforceable by courts in India.

The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations. –IANS



Social boycott: NHRC seeks report from govt

PNN & AGENCIES

Bhubaneswar, June 25: The National Human Rights Commission (NHRC) Wednesday sought a report from the state government about the alleged social boycott of a tribal family after a female member of it married a man belonging to a Scheduled Caste (SC) community in Rayagada district.

The apex rights panel, in a release, said that it was reported that the villagers demanded a purification ritual if the family of the woman wanted to be accepted back into the community. They were threatened with an indefinite boycott in case they refused to comply with the diktat.

Inter-caste marriages are traditionally prohibited in Rayagada tribal community, and marrying outside the caste is considered taboo.

Taking suo motu cognisance of a media report in this regard, the NHRC issued a notice to the Chief Secretary calling for a detailed report within two weeks.

The Commission has observed that the contents of the news report, if true, raise seri-



Members of a tribal woman's family in Rayagada succumbed to the diktat of the villagers, and the heads of 40 members of her extended family were tonsured, as per a media report

ous issues of violation of the human rights of the victims.

According to the NHRC, the June 21 media report said members of the woman's family succumbed to the diktat of the villagers, and as a part of the ritual, the heads of 40 members of her extended family were tonsured.

Sources said that the incident took place June 19 at Baiganaguda village in Gorakhpur gram panchayat under Kashipur block. The matter came to the fore after a video of the ritual, showing men with tonsured heads, went viral on social media.

The woman, belonging to an ST community, married the SC man against her family's permission, causing resentment in the village.

Following a village meeting, it was suggested that the male members of the woman's extended family shave their heads and offer sacrifices of goats, chickens and pigs to the local deity.

The woman's family was allegedly warned of ostracism if they did not follow community norms.

After an inquiry, Rayagada district administration said its officials went to the village and met the families.

Both the bride's and groom's families informed the officials that they had no complaints and performed the rituals voluntarily.



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Public Shaming Of Theft Accused By Police In Jammu **Group Of Advocates Lodges Complaint With NHRC**

Press Trust Of India

Jammu: A group of prominent advocates has lodged a complaint with the National Human Rights Commission (NHRC) alleging public shaming and unlawful parade of accused persons by the police in Jammu.

The complaint was lodged by 11 lawyers led by Nikhil Padha, an advocate in the Jammu and Kashmir and Ladakh High Court and founder of Human Rights and Harmony.

It came a day after a man accused of stealing was paraded on the streets Jammu after being garlanded with shoes.

Supreme Court lawyers Sonal Gupta and Reetik Jasrotia, advocates Namita Chhabra and Padamja Sharma of Delhi High Court, advocate Rameez Rena of Patna High Court, advocates Akarshan Magotra and Abrar Hussain of J-K and Ladakh high Court and lawyers Lavanya Bhatt, Rishika Chaurasia and Jiya Gupta were the other signatories in the complaint, which flagged the public shaming of alleged criminals after their arrest in Gangyal on June 11 and in Bakshi Nagar on June 24.

"We, the advocates enrolled with various courts across India, write to you with grave concern and utmost urgency regarding recent events in the Union Territory of Jammu and Kashmir wherein police personnel engaged in unconstitutional acts of public shaming and parade-like punishments of accused persons.

"These actions, widely circulated through media and social platforms, constitute a gross violation of human rights, the right to dignity, and established

jurisprudence on custodial rights under Indian law," said the complaint addressed to NHRC Chairperson Justice V Ramasubramanian.

The advocates said they have observed with collective anguish, and professional obligation, that law enforcement authorities are bypassing constitutional safeguards and replacing lawful investigation procedures with performative public punishment, leading to irreversible damage to the dignity and fundamental rights of the accused persons.

In a dramatic incident in the heart of Jammu on Tuesday, a suspected thief, linked to a busted gang, was publicly humiliated with a garland of shoes and made to sit on the bonnet of a moving police vehicle, prompting an official inquiry.

A video of the incident, purportedly showing several onlookers cheering the act, surfaced online, sparking a debate among social media users, with many questioning the legality and ethics of the police action, with some even terming it "jungle raj".

Condemning the incident, Jammu SSP Joginder Singh ordered a department inquiry into the matter.

Singh said the police action was "unprofessional, unbecoming of the members of a disciplined organisation", and called for stern action.

"To ascertain the actual facts, a preliminary inquiry is hereby ordered and entrusted to the SDPO, City North, Jammu, who will inquire into the matter and submit his findings to this office within a week's time," the SSP said in an order.



Group of advocates lodges complaint with NHRC over public shaming of accused by police in Jammu

PRESS TRUST OF INDIA JAMMU, JUN 25

(PTI) A group of prominent advocates has lodged a complaint with the National Human Rights Commission (NHRC) alleging public shaming and unlawful parade of accused persons by the police in Jammu.

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Group of advocates...

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48 घंटों में तीन बंदियों की मौत पर राष्ट्रीय मानवाधिकार आयोग गंभीर

जागरण संवाददाता, वाराणसी : राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने वाराणसी के केंद्रीय कारागार और जिला जेल में 48 घंटे के भीतर तीन बंदियों की मौत के मामले का मीडिया रिपोर्ट्स के आधार पर स्वतः संज्ञान लिया है। इस संबंध में महानिदेशक जेल पीसी मीना और वाराणसी पुलिस कमिश्नर मोहित अग्रवाल से एक सप्ताह में विस्तृत रिपोर्ट मांगी है। केंद्रीय कारागार व जिला जेल को एनएचआरसी का नोटिस प्राप्त भी हो चुका है।

एनएचआरसी ने जेल और पुलिस के दोनों ही उच्च पदस्थ अधिकारियों से विस्तृत रिपोर्ट में दिवंगत कैदी कुमार उर्फ रामकुमार, महिला बंदी कलावती देवी व

- महानिदेशक जेल और वाराणसी के पुलिस आयुक्त से दो हफ्ते में मांगी रिपोर्ट
- जेल प्रशासन का कहना है कि पहले से थी बीमारी, जेल में हुआ था इलाज

डा. वॅकटेश मौआर की प्रारंभिक स्वास्थ्य जांच रिपोर्ट, पोस्टमार्टम रिपोर्ट व मजिस्ट्रीयल जांच रिपोर्ट भी शामिल करने के लिए कहा है। आयोग ने नोटिस में बीते 15 और 16 जून को केंद्रीय कारागार में कैदी की हदयाघात से मौत व जिला कारागार में बंद डा. मौआर और कलावती की बीमारी से मौत पर गंभीर चिंता जताई है। आयोग का मानना है कि समाचार रिपोर्ट की

सामग्री सत्य है तो यह मानवाधिकारों के उल्लंघन का गंभीर मुद्दा बनेगा। सेंटल जेल के कारापाल अखिलेश कुमार ने बताया कि रामकुमार को पहले से हृदय संबंधी बीमारी से थी। जेल में आने से पहले से उसका इलाज चल रहा था। वहीं. जिला कारागार के अधीक्षक सौरभ श्रीवास्तव ने बताया कि डा. मौआर और कलावती की मौत अचानक तेज बुखार आने के बाद पैदा हुई जटलिताओं के कारण हुई थीं। बलिया के बांसडीह में प्राथमिक स्वास्थ्य केंद्र के अधीक्षक रहे डा. वेंकटेश मौआर को एंटी करप्शन टीम ने स्किवत लेते रंगे हाथ पकड़ा था। उनकी मौत पर स्वजन ने जेल प्रशासन पर इलाज कराने के बजाय संवेदनहीनता का आरोप लगाया था।



वाराणसी में तीन कैदियों की मौत पर रिपोर्ट तलब

नयी दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उत्तर प्रदेश के वाराणसी में 15 और 16 जुन, 2025 को एक के बाद एक तीन कैदियों की मौत संबंधी मीडिया रिपोर्ट पर स्वत: संज्ञान लिया है। रिपोर्ट में कहा गया है कि कथित तौर पर, जिला जेल में बंद एक पुरुष डॉक्टर और एक महिला कैदी की बीमार होने से मृत्यु हो गई, जबिक वाराणसी के केंद्रीय कारागार में बंद एक अन्य बंदी की दिल का दौरा पड़ने से मौत हो गई। आयोग ने कहा है कि यदि रिपोर्ट सत्य है, तो यह मानवाधिकारों के गंभीर उख्लंघन का मामला है। इसी सिलसिले में आयोग ने उत्तर प्रदेश के कारागार महानिदेशक और वाराणसी पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट मांगी है। रिपोर्ट में तीनों मृत कैदियों की प्रारंभिक स्वास्थ्य रिपोर्ट के साथ ही कानुनी जांच और पोस्टमार्टम रिपोर्ट तथा मजिस्ट्रेट जांच रिपोर्ट पेश करने को कहा गया है।



जेल में तीन मौत पर एनएचआरसी ने मांगी रिपोर्ट

48 घंटे के भीतर एक कैदी व दो बंदियों की मौत से गंभीर हुआ मामला

varanasi@inext.co.in

VARANASI (25 June): केंद्रीय कारागार और जिला जेल में 48 घंटे के भीतर तीन बंदियों की मौत मामले का राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मीडिया रिपोर्ट्स के आधार पर स्वत: संज्ञान लिया है. इस संबंध में महानिदेशक जेल और पुलिस कमिश्नर वाराणसी से एक सप्ताह में विस्तृत रिपोर्ट मांगी है. केंद्रीय कारागार व जिला जेल को एनएचआरसी का नोटिस प्राप्त भी हो चुका है.

राष्ट्रीय मानवाधिकार आयोग ने जेल और पुलिस के दोनों ही उच्च पदस्थ अधिकारियों से विस्तृत रिपोर्ट में दिवंगत कैदी 45 वर्षीय कुमार उर्फ रामकुमार, महिला बंदी 70 वर्षीय कलावती देवी व 50 वर्षीय बंदी डा. वेंकटेशन मौआर की प्रारंभिक स्वास्थ्य जांच रिपोर्ट, पोस्टमार्टम रिपोर्ट व मजिस्ट्रीयल जांच रिपोर्ट भी शामिल करने को कहा है. राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने नोटिस में बीते 15 और 16 जुन को केंद्रीय कारागार में कैदी की हृदयाघात से मौत व जिला कारागार में निरुद्ध दो बंदियों की बीमारी से मौत पर गंभीर चिंता जताई है. आयोग का मानना है कि समाचार रिपोर्ट की सामग्री सत्य है तो यह मानवाधिकारों के उल्लंघन का गंभीर मुद्दा बनेगा. सेंट्रल जेल के कारापाल अखिलेश कुमार ने बताया कि कुमार उर्फ रामकुमार को हृदय संबंधी बीमारी पहले से थी. उसका जेल में दाखिल होने से पूर्व से इलाज भी चल रहा था. जिला कारागार के अधीक्षक सौरभ श्रीवास्तव ने बताया कि दोनों ही मौतें अचानक तेज बुखार आने के बाद हुई थीं.



NHRC

NHRC, India takes suo motu cognisance of the reported death of a boy due to injuries inflicted by fellow inmates at a government-run juvenile home in the Majnu ka Tila area of Delhi

Press release

National Human Rights Commission

https://nhrc.nic.in/media/press-release/nhrc-india-takes-suo-motu-cognisance-reported-death-boy-due-injuries-inflicted

New Delhi: 25th June, 2025

NHRC, India takes suo motu cognisance of the reported death of a boy due to injuries inflicted by fellow inmates at a government-run juvenile home in the Majnu ka Tila area of Delhi

Issued notices to the Delhi Chief Secretary and the Commissioner of Police calling for detailed reports on the matter within three weeks

The report expected to include the Inquest and Post-mortem examination reports, along with the final cause of death, as well as the magisterial enquiry report

The National Human Rights Commission (NHRC), India, has taken suo motu cognisance of a media report that a 17-year-old boy, lodged in a government-run juvenile home in Majnu ka Tila area of Delhi, died due to injuries inflicted by two of his fellow inmates. Reportedly, the physical assault happened on 17th June, 2025. The injured victim was rushed to the hospital, where the doctors declared him dead.

The Commission has observed that the contents of the news report, if true, raise a serious violation of the human rights of the victim. Therefore, it has issued notices to the Delhi Chief Secretary and the Commissioner of Police calling for detailed reports on the matter within three weeks.

The report is expected to include the Inquest and Post-mortem examination reports along with the final cause of death, as well as the magisterial enquiry report.



NHRC

एनएचआरसी, भारत ने दिल्ली के मजनू का टीला इलाके में एक सरकारी किशोर गृह में साथी कैदियों द्वारा चोट पहुँचाने के कारण एक लड़के की कथित मौत का स्वतः संज्ञान लिया

प्रेस विज्ञप्ति

राष्ट्रीय मानव अधिकार आयोग

https://nhrc.nic.in/media/press-

release/%E0%A4%8F%E0%A4%A8%E0%A4%8F%E0%A4%9A%E0%A4%86%E0%A4%B0%E0%A4%B8%E0%A5%80-

%E0%A4%AD%E0%A4%BE%E0%A4%B0%E0%A4%A4-%E0%A4%A8%E0%A5%87-

%E0%A4%A6%E0%A4%BF%E0%A4%B2%E0%A5%8D%E0%A4%B2%E0%A5%80-

%E0%A4%95%E0%A5%87-%E0%A4%AE%E0%A4%9C%E0%A4%A8%E0%A5%82-

%E0%A4%95%E0%A4%BE-%E0%A4%9F%E0%A5%80%E0%A4%B2%E0%A4%BE-

%E0%A4%87%E0%A4%B2%E0%A4%BE%E0%A4%95%E0%A5%87-

%E0%A4%AE%E0%A5%87%E0%A4%82-%E0%A4%8F%E0%A4%95-

%E0%A4%B8%E0%A4%B0%E0%A4%95%E0%A4%BE%E0%A4%B0%E0%A5%80-

%E0%A4%95%E0%A4%BF%E0%A4%B6%E0%A5%8B%E0%A4%B0-

%E0%A4%97%E0%A5%83%E0%A4%B9-%E0%A4%AE%E0%A5%87%E0%A4%82-

%E0%A4%B8%E0%A4%BE%E0%A4%A5%E0%A5%80

नई दिल्ली: 25 जून, 2025

एनएचआरसी, भारत ने दिल्ली के मजनू का टीला इलाके में एक सरकारी किशोर गृह में साथी कैदियों द्वारा चोट पहँचाने के कारण एक लड़के की कथित मौत का स्वतः संज्ञान लिया

दिल्ली के मुख्य सचिव और पुलिस आयुक्त को नोटिस जारी कर तीन सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट मांगी गई

रिपोर्ट में मृत्यु के अंतिम कारण के साथ-साथ इनक्केस्ट रिपोर्ट और पोस्टमार्टम रिपोर्ट साथ ही मजिस्ट्रेट जांच रिपोर्ट शामिल होने की अपेक्षा है

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी), भारत ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है जिसमें कहा गया है कि दिल्ली के मजनू का टीला इलाके में एक सरकारी किशोर गृह में बंद 17 वर्षीय एक लड़के की उसके दो साथी कैदियों द्वारा चोट पहुँचाने के कारण मृत्यु हो गई। रिपोर्ट के अनुसार, शारीरिक हमला 17 जून, 2025 को हुआ था। घायल पीड़ित को अस्पताल ले जाया गया, जहाँ डॉक्टरों ने उसे मृत घोषित कर दिया।

आयोग ने पाया है कि यदि समाचार रिपोर्ट की सामग्री सत्य है, तो पीड़ित के मानव अधिकारों का गंभीर उल्लंघन है। इसलिए, इसने दिल्ली के मुख्य सचिव और पुलिस आयुक्त को नोटिस जारी कर तीन सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट मांगी है।

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रिपोर्ट में मृत्यु के अंतिम कारण के साथ-साथ इनक्केस्ट रिपोर्ट और पोस्टमार्टम रिपोर्ट के साथ मजिस्ट्रेट जांच रिपोर्ट शामिल होने की अपेक्षा है।



Hindu

NHRC issues notice to govt. over juvenile home death

https://www.thehindu.com/news/cities/Delhi/nhrc-issues-notice-to-govt-over-juvenile-home-

<u>death/article69736790.ece#:~:text=The%20National%20Human%20Rights%20Commis</u> sion,two%20of%20his%20fellow%20inmates.

Published - June 26, 2025 12:27 am IST - New Delhi

The Hindu Bureau

The National Human Rights Commission (NHRC) on Wednesday issued notice to the Delhi government over the death of a 17-year-old boy, lodged in a government-run juvenile home in Majnu ka Tila area. The victim allegedly died due to injuries inflicted by two of his fellow inmates.

The physical assault reportedly happened on 17th June, 2025. The injured victim was rushed to the hospital, where the doctors declared him dead.

Observing that the incident raises serious violation of the human rights of the victim, the Commission issued a noticesto the Delhi Chief Secretary and the Commissioner of Police calling for detailed reports on the matter within three weeks.

The report is expected to include the inquest and post-mortem examination reports along with the final cause of death, as well as the magisterial enquiry report.



UNI

NHRC notice to Delhi CS, CP for juvenile's death in shelter home

https://www.uniindia.com/nhrc-notice-to-delhi-cs-cp-for-juvenile-s-death-in-shelter-home/india/news/3498982.html

India Posted at: Jun 25 2025 6:03PM

New Delhi, June 25 (UNI) The National Human Rights Commission (NHRC) today said that it has sought a detailed report from Delhi Chief Secretary and the Commissioner of Police in a teenager's death due to injuries reportedly inflicted by fellow inmates at a government-run juvenile home in the city.

Taking a suo motu cognisance, it has called for a detailed report on the matter within three weeks.

"The report is expected to include the Inquest and post-mortem examination reports, along with the final cause of death, as well as the magisterial enquiry report," said the NHRC in a statement here.

The NHRC noted that, as per the report, the 17-year-old boy, lodged in a government-run juvenile home in Majnu ka Tila area of Delhi, died due to injuries inflicted by two of his fellow inmates. Reportedly, the physical assault happened on 17th June, 2025. The injured victim was rushed to the hospital, where the doctors declared him dead.

The Commission said that if the contents of the news report, if true, raise a serious violation of the human rights of the victim.

UNI AJ GNK



Statesman

NHRC seeks detailed report on 17-year-old's murder at Delhi juvenile home

The National Human Rights Commission (NHRC) has issued notices to the Delhi Chief Secretary and the Commissioner of Police calling for detailed reports on the alleged murder of a 17-year-old boy in a government-run juvenile home in the Majnu ka Tila area of Delhi.

https://www.thestatesman.com/cities/nhrc-seeks-detailed-report-on-17-year-olds-murder-at-delhi-juvenile-home-1503449590.html

Statesman News Service | New Delhi | June 25, 2025 6:04 pm

The National Human Rights Commission (NHRC) has issued notices to the Delhi Chief Secretary and the Commissioner of Police calling for detailed reports on the alleged murder of a 17-year-old boy in a government-run juvenile home in the Majnu ka Tila area of Delhi.

The NHRC took suo motu cognisance of media reports that a 17-year-old boy, lodged in a government-run juvenile home of the national capital died due to injuries inflicted by two of his fellow inmates, and issued notices to the authorities concerned, asking them to submit their reports within the next three weeks, an official release said.

The incident occurred on June 17, and the victim, after he was rushed to the hospital, was declared dead upon arrival by the doctors.

The victim was detained at the Hauz Khas police station as one of the accused in an attempted murder case before being put in the juvenile home.

The juvenile home inmate was killed in a scuffle over a dispute over bathing in the washing zone. The inmates involved in the attack on him have been booked under Sections 302 (punishment for murder) and 34 (joint liability) of the IPC by the Police.

Also, an inquiry into the matter is being conducted by the Judicial Magistrate First Class (JMFC).

A case under Section 103(1) (Punishment for murder) of the BNS has also been registered at the Timarpur Police Station.



Devdiscourse

Tragedy Strikes: Teen Allegedly Beaten to Death at Delhi Juvenile Home

The NHRC has stepped in after a 17-year-old boy was allegedly beaten to death in a juvenile home in Majnu Ka Tila, Delhi. A scuffle over bathroom access led to the tragedy. Reports are requested within three weeks to address possible human rights violations.

https://www.devdiscourse.com/article/headlines/3481567-tragedy-strikes-teen-allegedly-beaten-to-death-at-delhi-juvenile-home

Devdiscourse News Desk | Updated: 25-06-2025 19:33 IST | Created: 25-06-2025 19:33 IST

The National Human Rights Commission (NHRC) has expressed concern following reports of a 17-year-old boy allegedly beaten to death at a government-run juvenile home in Delhi's Majnu Ka Tila area. On Wednesday, the NHRC took suo motu cognisance of the situation and has called for comprehensive reports from Delhi's Chief Secretary and the Commissioner of Police within three weeks.

The alleged incident, which took place on June 17, reportedly involved a dispute over access to the bathroom, escalating into a violent altercation among the juveniles. The victim, who sustained critical injuries, died shortly after being rushed to the hospital.

In response to what may be a serious violation of human rights, the NHRC has demanded that the submitted reports include essential documents such as the inquest report, post-mortem results, and a magisterial enquiry report to ensure transparency and establish accountability. Meanwhile, police have charged the accused juvenile with murder, while the deceased had been previously charged with attempted murder.

(With inputs from agencies.)



Janta Se Rishta

NHRC ने दिल्ली के बाल सुधार गृह में किशोर की मौत का स्वतः संज्ञान लिया

https://jantaserishta.com/delhi-ncr/nhrc-takes-suo-motu-cognizance-of-death-of-juvenile-in-delhi-juvenile-home-4106692

Gulabi Jagat25 June 2025 7:46 PM

New Delhi, नई दिल्ली: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बुधवार को यहां मजनू का टीला इलाके में एक सरकारी किशोर गृह में 17 वर्षीय एक लड़के की कथित तौर पर पीट-पीटकर हत्या करने के संबंध में मीडिया रिपोर्टों का स्वत: संज्ञान लिया और दिल्ली के मुख्य सिचव और पुलिस आयुक्त को तीन सप्ताह के भीतर व्यापक रिपोर्ट प्रस्तुत करने का निर्देश दिया।

यह घटना कथित तौर पर 17 जून को घटित हुई थी, जब शौचालय का उपयोग करने को लेकर हुए झगड़े के दौरान दो अन्य कैदियों द्वारा कथित रूप से हमला कर किशोर को गंभीर चोटें आईं थीं। पुलिस के अनुसार, यह झगड़ा शौचालय में जाने को लेकर हुआ था। पीड़ित नहाने गया था, तभी उसका दूसरे किशोर से विवाद हो गया, जिसके बाद हिंसक झड़प हुई और इसमें दूसरा कैदी भी शामिल हो गया। घायल लड़के को अस्पताल ले जाया गया, जहां उसे मृत घोषित कर दिया गया। कथित हिरासत में हुई हिंसा के जवाब में, एनएचआरसी ने दिल्ली के मुख्य सचिव और पुलिस आयुक्त को नोटिस जारी कर तीन सप्ताह के भीतर विस्तृत रिपोर्ट देने का निर्देश दिया है।

आयोग ने इस बात पर जोर दिया है कि यह घटना मानवाधिकारों का गंभीर उल्लंघन हो सकती है। एनएचआरसी ने आगे निर्देश दिया है कि प्रस्तुत रिपोर्ट में जांच रिपोर्ट, पोस्टमार्टम परीक्षा के निष्कर्ष, मृत्यु का प्रमाणित चिकित्सा कारण और मिजस्ट्रेट जांच रिपोर्ट शामिल होनी चाहिए ताकि जवाबदेही निर्धारित की जा सके और पारदर्शिता सुनिश्चित की जा सके। इस बीच, पुलिस ने भारतीय न्याय संहिता (बीएनएस) की संबंधित धाराओं के तहत मामला दर्ज कर लिया है। आरोपी किशोरों में से एक पर हत्या का मामला दर्ज किया गया है, जबिक मृतक लड़के पर पहले भी हत्या के प्रयास का आरोप लगाया गया था।



In Samachar

NHRC ने दिल्ली के मजनू का टीला क्षेत्र में एक सरकारी किशोर गृह में साथी कैदियों की मारपीट से चोटों के कारण एक लड़के की कथित मौत पर स्वतः संज्ञान लिया

https://insamachar.com/nhrc-takes-suo-motu-cognizance-of-the-alleged-death-of-a-boy-due-to-injuries-sustained-from-assault-by-fellow-inmates-at-a-government-juvenile-home-in-majnu-ka-tila-area-of-delhi/

Editor Posted on 25 जून 2025

देश के राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उस मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है जिसमें दिल्ली के मजनू का टीला क्षेत्र में सरकारी किशोर सुधार गृह में बंद 17 वर्षीय एक किशोर की उसके दो साथी कैदियों से मारपीट में चोटों के कारण मौत हो गई। कथित तौर पर, शारीरिक हमला 17 जून, 2025 को हुआ था। घायल पीड़ित को अस्पताल ले जाया गया, जहां डॉक्टरों ने उसे मृत घोषित कर दिया।

आयोग ने कहा है कि अगर समाचार रिपोर्ट सच है, तो यह पीड़ित के मानवाधिकारों का गंभीर उल्लंघन है। इसलिए आयोग ने दिल्ली के मुख्य सचिव और पुलिस आयुक्त को नोटिस जारी कर तीन सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट मांगी है।

रिपोर्ट में मौत के असल कारण और मजिस्ट्रियल जांच रिपोर्ट के साथ-साथ जांच और पोस्टमार्टम रिपोर्ट के भी शामिल होने की उम्मीद है।



Univarta

एनएचआरसी ने किशोर की मौत पर मुख्य सचिव, पुलिस आयुक्त को नोटिस जारी किया

https://www.univarta.com/nhrc-issues-notice-to-chief-secretary-police-commissioner-over-teenager-s-death/india/news/3499072.html

भारत Posted at: Jun 25 2025 7:56PM

नयी दिल्ली 25 जून (वार्ता) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सरकारी किशोर सुधार गृह में एक किशोर की मौत पर स्वतः संज्ञान लेकर दिल्ली के मुख्य सचिव और पुलिस आयुक्त को नोटिस जारी कर रिपोर्ट मांगी है।

आयोग ने मीडिया रिपोर्ट पर आज स्वतः संज्ञान लिया, जिसमें दिल्ली के मजनू का टीला क्षेत्र में सरकारी किशोर सुधार गृह में बंद 17 वर्षीय एक किशोर की उसके दो साथी कैदियों से मारपीट में गंभीर चोट आने के कारण मौत हो गई थी।



New India Express

NHRC notice to Odisha government over `social boycott' of woman's family after inter-caste marriage

The villagers reportedly demanded a "purification ritual" if the family of the woman wanted to be accepted back into the community.

https://www.newindianexpress.com/states/odisha/2025/Jun/25/nhrc-notice-to-odisha-government-over-social-boycott-of-womans-family-after-inter-caste-marriage

PTI | Updated on: 26 Jun 2025, 12:22 am

2 min read

NEW DELHI: The NHRC on Wednesday said it has issued notice to the Odisha government over reports that the family of a woman was allegedly subjected to a social boycott by villagers after her marriage to a man from a different caste in Rayagada district.

The villagers reportedly demanded a "purification ritual" if the family of the woman wanted to be accepted back into the community.

They were threatened with an "indefinite boycott" in case they refused to comply with the ritual, the National Human Rights Commission said in a statement.

The NHRC has taken "suo motu cognisance of a media report that the family of a woman from a Scheduled Tribe community was subjected to a social boycott by the villagers after her marriage to a man belonging to a Scheduled Caste in Rayagada district of Odisha," it said.

The Commission has observed that the content of the news report, if true, raises serious issues of violation of the human rights of the victims.

Therefore, it has issued a notice to the chief secretary of the government of Odisha, seeking a detailed report in two weeks.

According to the media report carried on June 21, the members of the family of the woman reportedly succumbed to the diktat of the villagers, and as a part of the ritual, the "heads of 40 members of her family were tonsured", the statement said.

In a separate statement, the NHRC said it has taken suo motu cognisance of a media report that "a 17-year-old boy, lodged in a government-run juvenile home in Majnu ka Tila area of Delhi, died due to injuries inflicted by two of his fellow inmates".

The physical assault reportedly happened on June 17.

He was rushed to a hospital, where the doctors declared him dead, it said. The Commission has observed that the content of the news report, if true, raises a serious violation of the human rights of the victim. Therefore, it has issued notices to the Delhi

NEW INDIAN EXPRESS, Online, 26.6.2025

Page No. 0, Size:(0)cms X (0)cms.

chief secretary and the commissioner of police, seeking a detailed report in three weeks, the statement said.

The report is expected to include the inquest and postmortem examination reports along with the final cause of death, as well as the magisterial inquiry report.

In another statement on Wednesday, the NHRC said it has taken "suo motu cognisance of a media report revealing the death of three prisoners in custody of the state, in Varanasi, Uttar Pradesh, one after the other on 15th and 16th June".

Reportedly, a male doctor and a woman prisoner lodged in the district jail died due to illness, whereas another lodged in the Central Jail of Varanasi died due to heart attack, it said.

The Commission has observed that the content of the news report, if true, raises serious issues of violation of human rights.

Therefore, it has issued notices to the director general of prisons and the commissioner of police, Varanasi, seeking a detailed report in two weeks, the statement said.

The report is expected to include the inquest and postmortem details, along with initial health screening reports of all three prisoners as well as the magisterial inquiry report, it said.



Hindu

NHRC issues notice to Odisha government over social boycott of tribal woman

Commission seeks report within two weeks after family forced to undergo 'purification' ritual following inter-caste marriage in Rayagada district

https://www.thehindu.com/news/national/odisha/nhrc-issues-notice-to-odisha-government-over-social-boycott-of-tribal-woman/article69736841.ece

Published - June 25, 2025 09:59 pm IST - New Delhi

The Hindu Bureau

The National Human Rights Commission (NHRC) on Wednesday (June 25, 2025) issued a notice to the Odisha Government regarding the reported social boycott of a woman from a Scheduled Tribe community after her marriage to a man belonging to a Scheduled Caste.

The incident, which took place in Rayagada district, allegedly involved pressure from local villagers demanding that the woman's family undergo a 'purification' ritual in order to be accepted back into the community. Reports suggest that the family was threatened with an indefinite boycott if they refused to comply.

According to the complaint, the woman's family ultimately acquiesced to the villagers' demand. As part of the ritual, the heads of 40 family members were reportedly tonsured.

"The Commission has observed that the contents of the news report, if true, raise serious issues of violation of the human rights of the victims. Therefore, it has issued a notice to the Chief Secretary, Government of Odisha, calling for a detailed report on the matter within two weeks," the NHRC said in an official communication.



Hindustan Times

NHRC seeks report from Odisha govt on social boycott threat to tribal family

https://www.hindustantimes.com/india-news/nhrc-seeks-report-from-odisha-govt-on-social-boycott-threat-to-tribal-family-101750856170272.html

PTI | Jun 25, 2025 06:26 PM IST

NHRC seeks report from Odisha govt on social boycott threat to tribal family

Bhubaneswar, The National Human Rights Commission on Wednesday sought a report from the Odisha government about the alleged social boycott threat on a tribal family after a female member of it married a man belonging to a scheduled caste in Rayagada district.

The NHRC in a release said that it was reported that the villagers demanded a purification ritual if the family of the woman wanted to be accepted back into the community. They were threatened with an indefinite boycott in case they refused to comply with the diktat.

Inter-caste marriages are traditionally prohibited in Rayagada tribal community, and marrying outside the caste is considered taboo.

Taking suo motu cognisance of a media report in this regard, the NHRC issued a notice to the chief secretary calling for a detailed report within two weeks.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of the human rights of the victims.

According to the NHRC, the June 21 media report said members of the woman's family succumbed to the diktat of the villagers, and as a part of the ritual, the heads of 40 members of her extended family were tonsured.

Sources said that the incident took place on June 19 at Baiganaguda village in Gorakhpur gram panchayat under Kashipur block. The matter came to light after a video of the ritual, showing men with tonsured heads, went viral on social media.

PTI, however, could not independently verify the authenticity of the video.

The woman, belonging to an ST community, married the SC man against her family's permission, causing resentment in the village.

Following a village meeting, it was suggested that the male members of the girl's extended family shave their heads and offer sacrifices of goats, chickens and pigs to the local deity.

The woman's family was allegedly warned of ostracism if they did not follow community norms.

After an inquiry, the Raygada district administration said its officials went to the village and met the families.

HINDUSTAN TIMES, Online, 26.6.2025

Page No. 0, Size:(0)cms X (0)cms.

Both the bride's and groom's families informed the officials that they had no complaints and performed the rituals voluntarily.

This article was generated from an automated news agency feed without modifications to text.



First India

NHRC takes suo motu cognisance of social boycott of tribal woman's family in Odisha

https://firstindia.co.in/news/india/nhrc-takes-suo-motu-cognisance-of-social-boycott-of-tribal-womans-family-in-odisha

25 Jun-2025 17:16 PM

By: FirstIndia

New Delhi: The National Human Rights Commission (NHRC) of India has taken suo motu cognisance of a media report concerning the social boycott of a Scheduled Tribe (ST) woman's family in Odisha's Rayagada district after her marriage to a man belonging to a Scheduled Caste.

Terming the reported incident as a serious human rights violation, the NHRC has issued a notice to the Chief Secretary of the Government of Odisha, seeking a detailed report on the matter within two weeks.

According to the media report, the villagers enforced a "purification ritual" as a condition for the family's reacceptance into the community.

This ritual allegedly involved the forcible tonsuring of the heads of 40 male family members. The family was also reportedly threatened with an indefinite boycott if they refused to comply with the villagers' demands.

The Commission's intervention follows the publication of the media report on June 21. The Commission has observed that the contents of the news report, if true, raise serious issues of violation of the human rights of the victims and deep-rooted discrimination and raise grave concerns about the protection of individual rights and dignity.

According to the media report, in a shocking case of caste discrimination, 40 members of a family in Odisha were forced to shave their heads as part of a 'purification' ritual after a woman from the family married a man from a different caste. The incident took place in Baiganguda village, located in the Kashipur block of Rayagada district. The woman, who belongs to a Scheduled Tribe (ST), had recently married a man from a Scheduled Caste (SC) from a nearby village, going against the wishes of the village elders. As a result, her family was socially boycotted and pressured to undergo the ritual in order to be accepted back into the community.



Siyasat

NHRC notice to Odisha govt after woman's kin tonsured over inter-caste marriage

The villagers reportedly demanded a "purification ritual" if the family of the woman wanted to be accepted back into the community.

https://www.siasat.com/nhrc-notice-to-odisha-govt-after-womans-kin-tonsured-over-inter-caste-marriage-3238376/

Press Trust of India | Posted by Tamreen Sultana | Published: 25th June 2025 6:29 pm IST

New Delhi: The National Human Rights Commission of India (NHRC) on Wednesday, June 25, said it has issued a notice to the Odisha government over reports that the family of a woman was allegedly subjected to a social boycott by villagers after her marriage to a man from a different caste in Rayagada district.

The villagers reportedly demanded a "purification ritual" if the family of the woman wanted to be accepted back into the community. They were threatened with an "indefinite boycott" in case they refused to comply with the ritual, the National Human Rights Commission said in a statement.

The NHRC has taken "suo motu cognisance of a media report that the family of a woman from a Scheduled Tribe community was subjected to a social boycott by the villagers after her marriage to a man belonging to a Scheduled Caste in Rayagada district of Odisha," it said.

The Commission has observed that the content of the news report, if true, raises serious issues of violation of the human rights of the victims.

Therefore, it has issued a notice to the chief secretary of the government of Odisha, seeking a detailed report in two weeks.

According to the media report carried on June 21, the members of the family of the woman reportedly succumbed to the diktat of the villagers, and as a part of the ritual, the "heads of 40 members of her family were tonsured", the statement said.



The Hans India

NHRC takes suo motu cognisance of Odisha family' head tonsure after inter-caste marriage

https://www.thehansindia.com/news/national/nhrc-takes-suo-motu-cognisance-of-odisha-familys-head-tonsure-after-inter-caste-marriage-982698

IANS | 25 June 2025 6:00 PM IST

HIGHLIGHTS

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that the family of a Scheduled Tribe woman was boycotted socially by the villagers after she married a Scheduled Caste man in Odisha.

New Delhi: The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that the family of a Scheduled Tribe woman was boycotted socially by the villagers after she married a Scheduled Caste man in Odisha.

Reportedly, the villagers demanded a purification ritual if the family of the woman wanted to be accepted back into the community and were threatened with an indefinite boycott in case they refused to comply with the ritual.

The family members of the woman succumbed to the diktat of the villagers, and as a part of the ritual, the heads of 40 members of her family were tonsured.

The incident was reported from Baiganguda village of the Kashipur block of Rayagada district.

Taking note of the news report, the apex human rights body said the contents of the press report, if true, raise a serious violation of the human rights of the victims.

After a video of the family members sitting in a field with their heads shaved went viral on social media, the local administration ordered a detailed probe into the matter. A block-level official was sent to the village to investigate the incident.

The NHRC issued a notice to the Odisha Chief Secretary and called for a detailed report on the matter within two weeks.

Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights. Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, and dignity of individuals guaranteed by the Constitution or embodied in the International Covenants and enforceable by courts in India.

The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.



Odisha Bytes

NHRC Issues Notice To Odisha Govt Over Social Boycott Of Tribal Family After Inter-Caste Marriage

https://odishabytes.com/nhrc-issues-notice-to-odisha-govt-over-social-boycott-of-tribal-family-after-inter-caste-marriage/

by OB Bureau June 25, 2025 in Odisha, Rayagada

Reading Time: 2 mins read

Bhubaneswar: Taking suo motu cognisance of a media report about social boycott of the family over inter-caste marriage in Odisha's Rayagada district, the National Human Rights Commission (NHRC) has sought a detailed report from the state government

Reportedly, the villagers demanded a purification ritual if the family of the woman, who belongs to Scheduled Tribe (ST), wanted to be accepted back into the community and were threatened with an indefinite boycott in case they refused to comply with the ritual.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of the human rights of the victims. Therefore, it has issued a notice to the Chief Secretary of calling for a detailed report on the matter within two weeks, official sources said on Wednesday.

According to the media report, carried on June 21, the members of the family of the woman reportedly succumbed to the diktat of the villagers, and as a part of the ritual, the heads of 40 members of her family were tonsured.

It may be noted that, at least 40 members of a tribal woman's family were forces to tonsure their heads as part of a purification ritual after she married a man from a different caste at a village in Kashipur area of Rayagada district.

As per sources, the incident took place at Baiganaguda village under Gorakhpur panchayat of Kashipur block in the district on June 19.

Locals said the cleansing ritual included the sacrifice of goats, chicken, and pigs before the local deity as per traditional customs observed by the community.

Despite opposition from her family and villagers, the woman belonging to a Scheduled Tribe (ST) recently married a man from Scheduled Caste (SC) category. Despite opposition from her family and villagers,

Villagers were angry over the inter-caste marriage and held a community meeting that mandated the purification ritual to 'atone' for the perceived breach of social norms.

Men of the woman's extended family were made to perform animal sacrifices and undergo the customary head-shaving as an act of penance. The family was reportedly warned of potential social ostracism if they refused to comply.

ODISHA BYTES, Online, 26.6.2025

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The incident triggered widespread after a video of the ritual circulated widely on social media. In response, the district administration ordered an investigation by Kashipur block development officer (BDO).



Devdiscourse

Caste Conflict in Rayagada: NHRC Probes Social Boycott Threat

The NHRC has demanded a report from the Odisha government regarding a social boycott threat against a tribal family. The incident involved a controversial inter-caste marriage, leading to demands for a purification ritual. The NHRC is investigating potential human rights violations due to forced rituals and community ostracism.

https://www.devdiscourse.com/article/headlines/3481741-tragic-end-at-senior-citizens-home

Devdiscourse News Desk | Bhubaneswar | Updated: 25-06-2025 18:32 IST | Created: 25-06-2025 18:32 IST

The National Human Rights Commission (NHRC) has taken action by requesting a full report from the Odisha government about a social boycott threat against a tribal family in Rayagada district. This incident arose after a woman from the tribe married a man from a scheduled caste, breaking local social norms.

Traditionally, inter-caste marriages are taboo in this community, leading villagers to demand a purification ritual for the family's acceptance. A media report claimed that, under pressure, the family's male members had their heads tonsured, sparking NHRC's concern over human rights violations.

The video of the ritual went viral, prompting NHRC's suo motu action. Despite claims that the rituals were voluntary, the Commission is scrutinizing the situation to ensure such coercive measures are prevented, upholding human rights standards.



Asianet News

ओडिशा:आदिवासी महिला की दूसरी जाति के पुरुष से शादी करने पर बवाल, बहिष्कार-शुद्धिकरण के नाम पर मुंडवाया सिर

https://hindi.asianetnews.com/state/indian-state-news/odisha-tribal-family-nhrc-investigates-social-boycott/articleshow-dvx3ez1

Deepakshi Sharma | ANI | Published : Jun 25 2025, 05:54 PM

2 Min read

ओडिशा में एक आदिवासी महिला की दूसरी जाति के पुरुष से शादी के बाद उसके परिवार का सामाजिक बहिष्कार और 'शुद्धिकरण' के नाम पर उनके सिर मुंडवा दिए गए। NHRC ने इस मानवाधिकार उल्लंघन पर संज्ञान लिया है।

नई दिल्ली: राष्ट्रीय मानवाधिकार आयोग (NHRC) ने ओडिशा के रायगढ़ा जिले में एक अनुसूचित जनजाति (ST) महिला की अनुसूचित जाति के व्यक्ति से शादी के बाद उसके परिवार के सामाजिक बहिष्कार से जुड़ी एक मीडिया रिपोर्ट का स्वत: संज्ञान लिया है। इस घटना को गंभीर मानवाधिकार उल्लंघन बताते हुए, NHRC ने ओडिशा सरकार के मुख्य सचिव को नोटिस जारी कर दो हफ्ते के भीतर मामले की विस्तृत रिपोर्ट मांगी है।

मीडिया रिपोर्ट के अनुसार, ग्रामीणों ने परिवार को समुदाय में वापस स्वीकार करने की शर्त के रूप में एक "शुद्धिकरण अनुष्ठान" करवाया। इस अनुष्ठान में कथित तौर पर परिवार के 40 पुरुष सदस्यों के सिर जबरन मुंडवा दिए गए। परिवार को यह भी धमकी दी गई कि अगर वे ग्रामीणों की मांगों को नहीं मानेंगे तो उनका अनिश्चितकालीन बहिष्कार किया जाएगा। आयोग ने 21 जून को प्रकाशित मीडिया रिपोर्ट के बाद हस्तक्षेप किया। आयोग ने कहा है कि अगर समाचार रिपोर्ट की बातें सच हैं, तो यह पीड़ितों के मानवाधिकारों के उल्लंघन और गहरे जड़ जमाए भेदभाव के गंभीर मुद्दे उठाती हैं और व्यक्तिगत अधिकारों और सम्मान की सुरक्षा के बारे में गंभीर चिंताएं पैदा करती हैं।

मीडिया रिपोर्ट के अनुसार, जातिगत भेदभाव के एक चौंकाने वाले मामले में, ओडिशा में एक परिवार के 40 सदस्यों को एक महिला द्वारा अलग जाति के पुरुष से शादी करने के बाद 'शुद्धिकरण' अनुष्ठान के तहत अपने सिर मुंडवाने के लिए मजबूर किया गया। यह घटना रायगढ़ा जिले के काशीपुर ब्लॉक के बैगांगुडा गांव में हुई। अनुसूचित जनजाति (ST) से ताल्लुक रखने वाली महिला ने हाल ही में पास के एक गांव के अनुसूचित जाति (SC) के एक पुरुष से गांव के बुजुर्गों की इच्छा के विरुद्ध शादी की थी। नतीजतन, उसके परिवार का सामाजिक बहिष्कार किया गया और समुदाय में वापस स्वीकार किए जाने के लिए उन्हें इस अनुष्ठान से गुजरने के लिए मजबूर किया गया। (ANI)



Amar Ujala

Odisha: अंतरजातीय विवाह के बाद महिला के परिवार का सामाजिक बहिष्कार, NHRC ने ओडिशा सरकार को भेजा नोटिस

https://www.amarujala.com/india-news/nhrc-issues-notice-to-odisha-govt-over-social-boycott-of-woman-family-after-inter-caste-marriage-2025-06-26?src=top-subnav-amp

न्यूज डेस्क, अमर उजाला, नई दिल्ली Published by: दीपक कुमार शर्मा Updated Thu, 26 Jun 2025 01:16 AM IST

सार

देश

राष्ट्रीय मानवाधिकार आयोग ने अंतरजातीय विवाह के बाद महिला के परिवार का सामाजिक बहिष्कार किए जाने के मामले में ओडिशा सरकार को नोटिस जारी किया है। आयोग ने मामले में दो सप्ताह में विस्तृत रिपोर्ट मांगी है। इसके अलावा, आयोग ने दिल्ली और उत्तर प्रदेश के वाराणसी में चार लोगों की मौत का स्वत: संज्ञान लेकर नोटिस जारी कर विस्तृत रिपोर्ट मांगी है।

विस्तार

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने बुधवार को कहा कि उसने ओडिशा सरकार को नोटिस भेजा है। यह नोटिस उन रिपोर्टों पर आधारित हैं, जिसमें बताया गया है कि ओडिशा के रायगडा जिले में एक महिला ने दूसरी जाति के युवक से शादी की। इसके बाद गांव वालों ने महिला के परिवार का सामाजिक बहिष्कार कर दिया।

ग्रामीणों ने कथित तौर पर मांग की है कि अगर महिला का परिवार समाज में वापस आना चाहता है, तो उसे 'शुद्धिकरण अनुष्ठान' करना होगा। एनएचआरसी ने कहा कि ग्रामीणों ने परिवार को धमकी दी है कि अगर उन्होंने यह अनुष्ठान नहीं किया, तो उन्हें हमेशा के लिए समाज से बहिष्कृत कर दिया जाएगा। एनएचआरसी ने एक मीडिया रिपोर्ट का स्वत: संज्ञान लेकर कहा कि अगर समाचार रिपोर्ट की सामग्री सही है, तो यह पीड़ितों के मानवाधिकारों के उल्लंघन का गंभीर मुद्दा है। इसलिए ओडिशा सरकार के मुख्य सचिव को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट मांगी है।

परिवार के 40 लोगों ने मुंडवा दिए सिर

एनएचआरसी के बयान में कहा गया है कि 21 जून को आई रिपोर्ट के मुताबिक, महिला के परिवार वालों ने कथित तौर पर ग्रामीणों के आदेश के आगे घुटने टेक दिए और शुद्धिकरण के नाम पर परिवार के करीब 40 लोगों ने सिर मुंडवा दिए।

एक अन्य मामले में दिल्ली के मुख्य सचिव को नोटिस जारी

एक अलग बयान में, एनएचआरसी ने कहा कि उसने एक मीडिया रिपोर्ट का स्वत: संज्ञान लिया, जिसमें कहा गया है कि दिल्ली के मजनू का टीला इलाके में एक सरकारी किशोर गृह में 17 साल के लड़के की उसके दो साथियों द्वारा मारी गई चोटों के कारण मौत हो गई। यह घटना 17 जून को हुई। उसे अस्पताल ले

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जाया गया, लेकिन डॉक्टरों ने उसे मृत घोषित कर दिया। आयोग ने दिल्ली के मुख्य सचिव को इस मामले में नोटिस जारी कर तीन सप्ताह में विस्तृत रिपोर्ट मांगी है। रिपोर्ट में मौत का कारण, मजिस्ट्रेट की जांच रिपोर्ट, मेडिकल जांच और पोस्टमार्टम रिपोर्ट शामिल होनी चाहिए।

वाराणसी में हिरासत में तीन कैदियों की मौत का भी लिया संज्ञान

एनएचआरसी ने उत्तर प्रदेश के वाराणसी में 15-16 जून को हिरासत में एक के बाद एक तीन कैदियों की मौत की खबर का भी स्वत: संज्ञान लिया। रिपोर्ट के अनुसार, जिला जेल में बंद एक पुरुष डॉक्टर और एक महिला कैदी की बीमारी के कारण मृत्यु हो गई, जबिक वाराणसी की सेंट्रल जेल में बंद एक अन्य कैदी की हृदयाघात के कारण मृत्यु हो गई। आयोग ने इस मामले में जेल महानिदेशक और वाराणसी के पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट मांगी है। रिपोर्ट में तीनों कैदियों की प्रारंभिक स्वास्थ्य जांच रिपोर्ट के साथ-साथ मिजिस्ट्रियल जांच रिपोर्ट और पोस्टमार्टम विवरण शामिल होने की उम्मीद है।



Times of India

NHRC asks Vimsar for report on herbicide poisoning deaths in 2 dists in 6 years

https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-asks-vimsar-for-report-on-herbicide-poisoning-deaths-in-2-dists-in-6-years/articleshow/122076592.cms

Jun 26, 2025, 04.03 AM IST

Sambalpur: National Human Rights Commission (NHRC) on Tuesday asked authorities of Vimsar, Burla, to submit a report on the number of cases and deaths caused by suspected paraquat dichloride poisoning in Sambalpur and Balangir districts from 2019 to 2025.

NHRC had suo motu taken cognisance of a prison inmate's death in 2021, who was first taken to Bhima Bhoi Medical College and Hospital in Balangir and later shifted to Vimsar where he died. Sources said the prisoner died on Feb 15, 2021 at Vimsar with the postmortem report revealing brain haemorrhage as the cause. However, the viscera report received this year revealed the presence of paraquat in the liver. This prompted NHRC to seek information on how paraquat reached the jail.

Vimsar superintendent Dr Lalmohan Nayak said, "We will internally find out how many admission cases of paraquat poisoning were there from 2019 to 2025, how many were cured and how many died. We will provide our own data. The Balangir district's report will be submitted by health officials there. As paraquat is used frequently as a herbicide, some people are consuming it to kill themselves."

Officials from Vimsar and NHRC teams had last week visited the jail to find out the presence of paraguat and investigate the 2021 death.

Dr Shankar Ramchandani, assistant professor in Vimsar's medicine department, who has conducted a study on patients being admitted for paraquat poisoning, said, "Out of the 288 patients admitted in Vimsar in 2022, over 200 died. The remaining reports could not be provided because the patients either left on their own or were referred to a higher hospital."

Ramchandani said the cause of death of the prisoner can be confirmed by an expert. "The prisoner might have ingested paraquat mixed in food cultivated in agricultural fields leading to slow poisoning. Paraquat might accumulate in the body over a long time. It should be banned," he added.



Tribune

Advocates' group lodges plaint with NHRC over shaming of accused

https://www.tribuneindia.com/news/nhrc/advocates-group-lodges-plaint-with-nhrc-over-shaming-of-accused

PTI Jammu, Updated At: 03:00 AM Jun 26, 2025 IST

A group of prominent advocates has lodged a complaint with the National Human Rights Commission (NHRC) alleging public shaming and unlawful parade of accused persons by the police in Jammu. The complaint was lodged by 11 lawyers led by Nikhil Padha, an advocate in the Jammu and Kashmir and Ladakh High Court and founder of Human Rights and Harmony.

It came a day after a man accused of stealing was paraded on the streets of Jammu after being garlanded with shoes. Supreme Court lawyers Sonal Gupta and Reetik Jasrotia, advocates Namita Chhabra and Padamja Sharma of Delhi High Court, advocate Rameez Rena of Patna High Court, advocates Akarshan Magotra and Abrar Hussain of J-K and Ladakh High Court and lawyers Lavanya Bhatt, Rishika Chaurasia and Jiya Gupta were the other signatories in the complaint, which flagged the public shaming of alleged criminals after their arrest in Gangyal on June 11 and in Bakshi Nagar on June 24.

"We, the advocates enrolled with various courts across India, write to you with grave concern and utmost urgency regarding recent events in the Union Territory of Jammu and Kashmir wherein police personnel engaged in unconstitutional acts of public shaming and parade-like punishments of accused persons.

"These actions, widely circulated through media and social platforms, constitute a gross violation of human rights, the right to dignity and established jurisprudence on custodial rights under Indian law," said the complaint addressed to NHRC Chairperson Justice V Ramasubramanian. The advocates said they have observed with collective anguish and professional obligation that law enforcement authorities are bypassing constitutional safeguards and replacing lawful investigation procedures with performative public punishment, leading to irreversible damage to the dignity and fundamental rights of the accused persons.

In Jammu on Tuesday, a suspected thief, linked to a busted gang, was publicly humiliated with a garland of shoes and made to sit on the bonnet of a moving police vehicle, prompting an official inquiry.

Meanwhile in Srinagar, Hurriyat Conference chairman Mirwaiz Umar Farooq on Wednesday called for punishing all those involved in public humiliation of a suspected thief in Jammu. "Is this how Kashmiris will be treated in their own land? Stripped of human dignity! Paraded and shamed! Actually it's a shame on the system and mindset that actively participates to humiliate people on the basis of religion and region," the Mirwaiz said in a post on X



The Week

Group of advocates lodges complaint with NHRC over public shaming of accused by police in Jammu

https://www.theweek.in/wire-updates/national/2025/06/25/des85-jk-advocates-police.html

PTI Updated: June 25, 2025 21:52 IST

Jammu, Jun 25 (PTI) A group of prominent advocates has lodged a complaint with the National Human Rights Commission (NHRC) alleging public shaming and unlawful parade of accused persons by the police in Jammu. The complaint was lodged by 11 lawyers led by Nikhil Padha, an advocate in the

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The advocates said they have observed with collective anguish, and professional obligation, that law enforcement authorities are bypassing constitutional safeguards and replacing lawful investigation procedures with performative public punishment, leading to irreversible damage to the dignity and fundamental rights of the accused persons.

In a dramatic incident in the heart of Jammu on Tuesday, a suspected thief, linked to a busted gang, was publicly humiliated with a garland of shoes and made to sit on the bonnet of a moving police vehicle, prompting an official inquiry.

A video of the incident, purportedly showing several onlookers cheering the act, surfaced online, sparking a debate among social media users, with many questioning the legality and ethics of the police action, with some even terming it "jungle raj".

Condemning the incident, Jammu SSP Joginder Singh ordered a department inquiry into the matter.

Singh said the police action was "unprofessional, unbecoming of the members of a disciplined organisation", and called for stern action.

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"To ascertain the actual facts, a preliminary inquiry is hereby ordered and entrusted to the SDPO, City North, Jammu, who will inquire into the matter and submit his findings to this office within a week's time," the SSP said in an order.

(This story has not been edited by THE WEEK and is auto-generated from PTI)



News Drums

Group of advocates lodges complaint with NHRC over public shaming of accused by police in Jammu

https://www.newsdrum.in/national/group-of-advocates-lodges-complaint-with-nhrc-over-public-shaming-of-accused-by-police-in-jammu-9419666

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Times of India

NHRC seeks more reports from SP on pregnant woman's death'

https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-seeks-more-reports-from-sp-on-pregnant-womans-death/articleshow/122076818.cms

Jun 26, 2025, 12.31 AM IST

Cuttack: National Human Rights Commission (NHRC) has sought further information from the Rayagada SP in connection with the death of a 32-year-old pregnant woman due to alleged medical negligence two days after release from judicial custody on Jan 12, 2023.

The commission, in a communication on June 24 this year, referred to a complaint filed by Jeypore-based advocate Anup Kumar Patro on Jan 14, 2023. The complainant alleged the woman, who was nine months' pregnant, was arrested during a protest and subsequently denied adequate medical care. He sought NHRC's intervention, citing grave violations of her human rights.

Following earlier directions, NHRC had received and reviewed preliminary reports submitted in the matter. According to the jail health screening report dated Dec 27, 2022, the woman was 36 weeks' pregnant and suffering from hypertension, with a recorded blood pressure of 150/100 mmHg. She had been prescribed amlodipine, a medication for high blood pressure.

The post-mortem report noted no external injuries but indicated ante-mortem haemorrhage in the brain, suggestive of a puerperal stroke — a known complication of pregnancy-related hypertension. Uterine changes suggested recent childbirth. However, the commission observed that the post-mortem report was partially illegible, and the exact cause of death had not been clearly established.

A medical expert on the NHRC's panel, upon reviewing the available documents, concluded that it remained unclear whether the woman had received appropriate treatment during custody. The expert requested the complete set of medical treatment records along with a legible copy of the post-mortem report to arrive at a definitive conclusion.

In light of the findings, NHRC has directed the Rayagada SP to submit the required documents within four weeks. The commission has warned that failure to comply will invite coercive action under Section 13 of the Protection of Human Rights Act, 1993. The case has been scheduled for further hearing after four weeks.



Free Press Journal

NHRC Takes Suo Motu Cognisance Of 3 Custodial Deaths In 2 Days In Varanasi Jail

Reportedly, a male doctor and a female prisoner lodged in the District Jail died due to illness, whereas another lodged in the Central Jail of Varanasi died due to a heart attack.

https://www.freepressjournal.in/india/nhrc-takes-suo-motu-cognisance-of-3-custodial-deaths-in-2-days-in-varanasi-jail

FPJ News Service Updated: Wednesday, June 25, 2025, 04:27 PM IST

The National Human Rights Commission (NHRC), India, has taken suo motu cognisance of a media report revealing the death of three prisoners in custody of the state in Varanasi, Uttar Pradesh, one after the other on 15th and 16th June, 2025. Reportedly, a male doctor and a female prisoner lodged in the District Jail died due to illness, whereas another lodged in the Central Jail of Varanasi died due to a heart attack.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Director General, Prisons and the Commissioner of Police, Varanasi, Uttar Pradesh, calling for a detailed report on the matter within two weeks.

The report is expected to include the inquest and post-mortem examination reports, along with initial health screening reports of all three prisoners as well as the magisterial enquiry reports.



Hindu

NHRC seeks report from U.P. over custodial deaths in Varanasi jail

Commission issues notices to DGP (Prisons) and Varanasi Police Commissioner after three inmates die within two days; asks for post-mortem and magisterial inquiry reports

https://www.thehindu.com/news/national/uttar-pradesh/nhrc-seeks-report-from-up-over-custodial-deaths-in-varanasi-jail/article69736744.ece

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The Hindu Bureau

The National Human Rights Commission (NHRC) on Wednesday (June 25, 2025) issued a notice to the Uttar Pradesh government over the reported deaths of three prisoners lodged in Varanasi jail.

According to initial reports, the deaths occurred on June 15 and 16, 2025. The deceased include two male inmates and one female inmate, who allegedly died due to illness and heart-related complications.

Observing that the incident raises serious concerns regarding the violation of human rights of prisoners in custody, the Commission has issued notices to the Director General of Prisons and the Commissioner of Police, Varanasi, calling for a detailed report within two weeks.

The report is expected to include inquest and post-mortem examination findings, the initial health screening records of all three deceased prisoners, as well as the relevant magisterial inquiry reports, the NHRC said.



Jagran

जेल में तीन मौत पर NHRC गंभीर, डीजी कारागार से मांगी रिपोर्ट; 48 घंटे के भीतर एक कैदी व दो बंदियों की मौत से गंभीर हुआ मामला

केंद्रीय कारागार और जिला जेल में 48 घंटे के भीतर तीन बंदियों की मौत मामले का राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मीडिया रिपोर्ट्स के आधार पर स्वत: संज्ञान लिया है। इस संबंध में महानिदेशक जेल और पुलिस किमश्नर वाराणसी से एक सप्ताह में विस्तृत रिपोर्ट मांगी है।

https://www.jagran.com/uttar-pradesh/varanasi-city-nhrc-serious-on-three-deaths-in-jail-sought-report-from-dg-prison-40002928.html

By Vinay Saxena Edited By: Vinay Saxena Updated: Wed, 25 Jun 2025 09:52 PM (IST)

जागरण संवाददाता, वाराणसी। केंद्रीय कारागार और जिला जेल में 48 घंटे के भीतर तीन बंदियों की मौत मामले का राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मीडिया रिपोर्ट्स के आधार पर स्वत: संज्ञान लिया है। इस संबंध में महानिदेशक जेल और पुलिस कमिश्नर वाराणसी से एक सप्ताह में विस्तृत रिपोर्ट मांगी है।

केंद्रीय कारागार व जिला जेल को एनएचआरसी का नोटिस प्राप्त भी हो चुका है। राष्ट्रीय मानवाधिकार आयोग ने जेल और पुलिस के दोनों ही उच्च पदस्थ अधिकारियों से विस्तृत रिपोर्ट में दिवंगत कैदी 45 वर्षीय कुमार उर्फ रामकुमार, महिला बंदी 70 वर्षीय कलावती देवी व 50 वर्षीय बंदी डॉ. वेंकटेशन मौआर की प्रारंभिक स्वास्थ्य जांच रिपोर्ट, पोस्टमार्टम रिपोर्ट व मजिस्ट्रेट जांच की रिपोर्ट शामिल करने को कहा है।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने नोटिस में बीते 15 और 16 जून को केंद्रीय कारागार में कैदी की हृदयाघात से मौत व जिला कारागार में निरुद्ध दो बंदियों की बीमारी से मौत पर गंभीर चिंता जताई है। आयोग का मानना है कि समाचार रिपोर्ट की सामग्री सत्य है तो यह मानवाधिकारों के उल्लंघन का गंभीर मुद्दा बनेगा।

सेंट्रल जेल के कारापाल अखिलेश कुमार ने बताया कि कुमार उर्फ रामकुमार को हृदय संबंधी बीमारी पहले से थी। उसका जेल में दाखिल होने से पूर्व से इलाज भी चल रहा था। जिला कारागार के अधीक्षक सौरभ श्रीवास्तव ने बताया कि दोनों ही मौतें अचानक तेज बुखार आने के बाद उपजी दुश्वारियों के कारण हुई थीं। बिलया में सीएचसी अधीक्षक रहे डा. वेंकटेशन मौआर को एंटी करप्शन टीम ने रिश्वत लेते रंगे हाथ पकड़ा था। उनकी मौत पर परिजन ने जेल प्रशासन पर इलाज के बजाय संवेदनहीनता का आरोप लगाया था।